

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-103(PB)/2017

IN THE MATTER OF:

Vertex Chemicals And Mahaan Proteins Ltd.

.....Petitioner

SECTION : UNDER SECTION 9 of IBC, 2016

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) : Mr. Arvind Garg, Resolution Professional

For Managing Director DVVNL : Mr. Daleep Dhyani & Mr. Suraj Singh, Advocates

ORDER

In pursuance of orders dated 12.09.2017 & 18.09.2017 affidavit of Mr. Sudhir Kumar Verma has been filed stating that the power supply of Mahaan Proteins Limited was disconnected by the fields staff of the Dakshinanchal Vidhyut Vitran Nigam Limited on 29.07.2017. He has further deposed that the deponent being a technocrat was not aware about the overriding provisions of the Insolvency and Bankruptcy Code, 2016 which has been enforced recently. The power supply has been reconnected w.e.f. 16.09.2017. The deponent has also tendered unqualified and unconditional apology to the Tribunal for





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inadvertent disobedience of the direction issued under Section 14 (2) of the Code.

In view of the above we dispose of the application filed by the learned Resolution Professional and direct that from 29.07.2017 to 16.09.2017 no bill would be raised for consumption of electricity as the supply remain disconnected during that period. It is further directed that the present mode of supply shall continue unless the Resolution Professional in his own discretion and in accordance with law move appropriate application.

The application stands disposed of.

The application i.e. C.A. No. 331(PB)/2017 also stands disposed of.

— Sd —
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

— Sd —
(S.K. MOHAPATRA)
MEMBER TECHNICAL

26.09.2017
VINEET